

- (b) if so, the details thereof and by when it will be implemented;
- (c) whether it is a fact that only lakhs of contract workers are covered under the Contract Labour (Regulation and Abolition) Act, 1970, out of crores of contract workers;
- (d) if so, the details thereof and the reasons therefor; and
- (e) steps taken/being taken to cover all the contract workers in the country under the Act?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The Central Government has proposed to amend Rule 25(2) (iv) of the Contract Labour (Regulation and Abolition) Central Rules, 1971 to ensure minimum monthly wage of ₹ 10,000 to contract workers of the country. The proposed draft rules have been published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (i) *vide* Notification Number G.S.R. 368 (E), dated the 30th March, 2016.

(c) and (d) The Contract Labour (Regulation and Abolition) Act, 1970 covers only those establishments and contractors that employ twenty or more workmen on any day of the preceding twelve months. The number of contract workers engaged in the Central sphere is 1903170 upto 31.03.2015. The figure in respect of contract workers working in the State sphere is not Centrally maintained.

(e) There is no proposal to bring into the ambit of the Contract Labour (Regulation and Abolition) Act, 1970 those establishments and contractors that employ less than twenty workmen.

Labour reforms

417. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that all central trade unions have decided to go on a strike in protest against the amendments in labour laws and Government's indifference towards their 12 point charter of demands, if so, the details thereof and the reasons therefor; and
- (b) the measures being taken by Government to address their demands?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) There is no such strike notice received from Central Trade Unions in protest against the amendments in labour laws.

(b) With approval of Hon'ble Prime Minister, an Inter- Ministerial Committee has been constituted by the Government to hold discussions with Central Trade Unions.

Social security schemes for unorganised workers

418. SHRI A. U. SINGH DEO: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number and percentage of workers in the unorganised sector who are covered under social security schemes of the Unorganised Workers Social Security Act, 2008;

(b) whether there has been an increase in the number of unorganised workers in social security schemes in the last year, if so, the details thereof and if not, the reasons therefor; and

(c) whether Government plans on introducing measures for greater coverage of unorganised workers under social security schemes, if so, the details thereof and time-line for the same, if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) According to the survey conducted by the National Sample Survey Organisation (NSSO) during 2011-12, the total employment in both organised and unorganised sector in the country was of the order of 47 crores. Out of this, about 8 crores were in the organised sector and the balance 39 crores (which is about 83% of the total work force) in the unorganised sector. Number of beneficiaries covered under each of the schemes formulated by the Government to provide social security cover to the unorganised workers given in the Statement (*See* below).

(b) and (c) As compared to F.Y. 2013-14, the total number of unorganised workers in the F.Y. 2014-15 has decreased from 7,98,16,935 to 7,58,07,910. As per provisions of the Unorganised Workers' Social Security Act, 2008, the State Governments are mandated to register the Unorganised Workers and to provide benefits of welfare schemes other than the three basic social security schemes of the Central Government. It has been the constant endeavour of the Central Government to extend coverage of the social security schemes to all the unorganised workers as per their eligibility. This Ministry has been pursuing with State Governments for formulation of such schemes to achieve greater coverage.